
(2019) 09 CHH CK 0083
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 7245 Of 2019

Rahul Kumar Panchbhaye

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 13-09-2019

Acts Referred:

Citation : (2019) 09 CHH CK 0083

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : Ashutosh Trivedi, P. Acharya

Final Decision : Disposed Of

Judgement

P. Sam Koshy, J

1. Challenge in the present writ petition is to the order of transfer dated 21.8.2019 whereby the petitioner has been transferred from Government

Higher Secondary School, Ranitarai, District Rajnandgaon to Government Higher Secondary School, Lahod, Block and District Balodabazar.

2. Challenge to the transfer order is on the ground that the petitioner is more than 60% disabled as is evident from the disability certificate (Annexure

P-3) issued by the District Medical Board, Rajnandgaon.

3. Given the aforesaid fact that the petitioner suffers from more than 60% disability and his appointment in the service was also under the disability

quota, the case of the petitioner deserves reconsideration.

4. Let the petitioner within 10 days from today make an appropriate representation to respondent no.2 who in turn shall consider and decide the same

as expeditiously as possible preferably within a period of 45 days from the date of receipt of representation.

5. Till the representation is decided, the effect and operation of the impugned order of transfer shall remain stayed so far as the petitioner is concerned.
6. With the aforesaid, the writ petition stands disposed of.